

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI-22-2020

Shri Mohammad Aukat Ali **...Applicant/Intervenor**

In
Criminal Application (Bail) No.93 of 2020

Mohammad Khalid Siddique **... Applicant.**

Versus

Police Inspector,
Mapusa Police Station & Anr. **.... Respondents.**

Shri Sahil Sardessai, Advocate for the Applicant.

Shri Gaurish Nagvenker, Additional Public Prosecutor holding
for Shri Pravin Faldessai, Additional Public Prosecutor for the
Respondents.

Shri P. Karpe, Advocate for the Intervenor.

Coram : NUTAN D. SARDESSAI, J.

Date : 23rd July, 2020

P.C.:

Shri Sahil Sardessai, learned Advocate for the applicant has no objection to the intervenor being allowed to be impleaded in the bail application subject, however, to the restriction on his appearance being confined to filing the written submissions and assisting the learned Public Prosecutor in presenting the matter.

2. In the circumstances, the application for intervention is allowed. The applicant to implead the intervenor as a necessary party respondent to the bail application and who shall also furnish a copy of the bail application with the annexures to the learned Advocate for the intervenor.

3. The application stands disposed off.

Nutan D. Sardesai, J.

msr.